Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.777/2012

Tuesday, this the 31st day of July, 2018

Hon'ble Mr. K.N. Shrivastava, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

Varinder Pal Singh s/o Sh. r/o A-1/240, Paschim Vihar New Delhi

..Applicant

(Mr. Ram Kanwar, Advocate)

Versus

Union of India Ministry of Defence Through its Secretary South Block, New Delhi

..Respondent

(Mr. Piyush Gaur, Advocate)

ORDER (ORAL)

Mr. K.N. Shrivastava:

The applicant was working as an Assistant in the Ministry of Defence. He was convicted in a criminal case by the Additional Sessions Judge, NW-03, Rohini, Delhi vide order dated 23.07.2010 (Sessions Case No.112/2008 – **State** v. **Birender Pal Singh**). The applicant was also subjected to disciplinary proceedings under Rule 16 of CCS (CCA) Rules, 1965. The disciplinary authority, i.e., President of India, vide Annexure-A order dated 08.09.2010, imposed the penalty of "withholding of two increments of pay for two years without cumulative effect" on the applicant. Following the conviction of applicant in the criminal case, the disciplinary

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authority, vide Annexure-B order dated 15.12.2011, imposed the

penalty of "compulsory retirement" on the applicant. It is stated that

the applicant has challenged his conviction in the criminal case

before the Hon'ble Delhi High Court in Crl.M. (Bail) No.1044/2010 in

Crl. A. No.882/2010, who, vide its order dated 10.01.2011, has

refused the prayer of the applicant for suspension of sentence. The

operative part of the order reads as under:-

Taking a prima-facie view of the present case and having regard to the aforesaid discussion made in this regard by the

trial court and considering the fact that the MLC conducted on the victim established that there were stab injuries on the neck,

chest and shoulder of the victim, which were grievous in nature, at present, this Court is not inclined to grant the relief sought in

the present application. The application is dismissed."

We have heard learned counsel for applicant today. As on date, 2.

the applicant continues to be a convict. The Annexure-B order dated

15.12.2011, retiring the applicant compulsory from service has been

passed by the respondent on account of his conviction in the criminal

case. Hence, as long as his conviction remains valid, so also the

Annexure-B order would remain valid. We do not find any merit in

this O.A. It is accordingly dismissed. No costs.

(S.N. Terdal)

Member (J)

(K.N. Shrivastava) Member (A)

July 31, 2018

/sunil/